

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.NO.2677/2002

Thursday, this the 10th day of October, 2002

Hon'ble Shri Justice V. S. Aggarwal, Chairman  
Hon'ble Shri M. P. Singh, Member (A)

Dr. N.N.Singh  
s/o Late Shri S.N.Singh  
R/O B-13, IARI Campus  
New Delhi-12

...Applicant  
(by Advocate: Shri Rajesh Tyagi)

Versus

1. Union of India  
through its Secretary  
Ministry of Agriculture  
Krishi Bhawan,  
Dr. Rajendra Prasad Road, New Delhi
2. Indian Council of Agricultural Research  
through its Secretary, Krishi Bhawan  
Dr. Rajendra Prasad Road  
New Delhi
3. Deputy Director (F)  
Indian Council of Agricultural Research  
Krishi Bhawan, Dr. Rajendra Prasad Road  
New Delhi

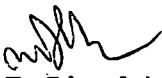
...Respondents

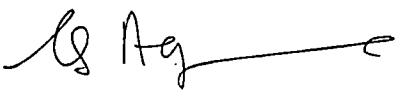
O R D E R (ORAL)

Justice V S Aggarwal:

The learned counsel for the applicant states that he may be permitted to withdraw the present application with liberty to take all legal and factual pleas available in law in case the respondents appoint any person in violation of the order of this Tribunal in OA-2169/2002 dated 16.8.2002.

2. Allowed as prayed. Subject to aforesaid, OA is dismissed as withdrawn.

  
(M P Singh)  
Member (A)

  
(V S Aggarwal)  
Chairman

/sunil/